

F.No. Corrigendum01/85/171/04/AM26/NC06
Directorate General of Foreign Trade
(विदेश व्यापार महानिदेशालय)
Department of Commerce, Government of India
(वाणिज्य विभाग), (भारत सरकार)
Vanijya Bhawan, New Delhi
(वाणिज्य भवन), (नई दिल्ली)
NC-VI Division

New Delhi, Dated: 21st April, 2026

CORRIGENDUM

Subject: Corrigendum in respect of Minutes of Norms Committee Meeting No.NC/6/MEET/Nov/202526/14 dated 11.12.2025 and Meeting No.NC/6/MEET/Mar/202526/21 dated 17.03.2026.

This Corrigendum is issued to rectify errors in the Minutes of the Norms Committee Meeting No.NC/6/MEET/Nov/202526/14 dated 11.12.2025 and Meeting No.NC/6/MEET/Mar/202526/21 dated 17.03.2026 held under the Chairmanship of Shri Lokesh HD, Addl. DGFT.

2. The error concern the Norms Committee-VI decisions where details regarding Unit of Measurement (UOM) of Import Quantity/Export Quantity, Quantity of Export Item Conditions of Para 4.06 of FTP 2023, were inaccurately/inadvertently mentioned.

3. The following are the amended and corrected decisions of the Norms Committee Meeting:

I. **Meeting No.NC/6/MEET/Nov/202526/14 dated 11.12.2025.**

(i) **Case at Sl.No.12: KAYEMPEE FOODS PVT LTD**

Case No.	12/NC/6/MEET/Nov/202526/14				
Case Status	Case Approved				
Party Name	KAYEMPEE FOODS PVT LTD				
Meeting Number and Date	NC/6/MEET/Nov/202526/14 and 11/12/2025				
HQ File Number	HQRNORMAPPLY00004087AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech-MoFPI, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No	Import Item Name	Quantity (KGS)
1.	Chocolate Coated Wafers and Chocolate Containing Wafers	500000. 0 Kgs	1.	Maida	1845 19.0
			2.	Cane Sugar	173110.0
			3.	Vegetable Fats	72699.0
			4.	Cocoa Powder	24513.0

				5.	Salt	448.0
				6.	Starch	4716. 0
				7.	Skimmed Milk Powder	9252. 0
				8.	Whey Powder	25908.0
				9.	Cocoa Mass	6395. 0
				10.	Cocoa Butter	8071. 0
				11.	Biobake	132.0
				12.	Hazlenut Paste	7538. 0
				13.	Hyfoama	225.0
				14.	Malto Dextrine	659.0
				15.	Pet Resin Bottle Grade ((Polyester Chips)(Raw Material for Packing Material)	25250.0
				16.	Paper (50 to 150 GSM)(Raw Material for Packing Material)	15000.0
				17.	Paper Board (100 GSM to 300 GSM)(Raw Material for Packing Material)	1320 0.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

II. Meeting No.NC/6/MEET/Mar/202526/21 dated 17.03.2026.

(i) Case at Sl.No.5: CARGILL INDIA PRIVATE LIMITED

Case No.	5 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	CARGILL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00003185AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision: NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import Serial No.	Import Item Name	Quantity (MTS)
1.	ENVIROTEMP FR3 FLUID ESTERS (NATURAL ESTERS FOR TRANSFORMERS AND SIMILAR ELECTRICAL EQUIPMENT) (FFA 0.03% Max.)	14523.63 MTS	1.	Crude Soyabean Oil (FFA 0.5% to 1.0%)	14,886.72 MTS
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website. 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

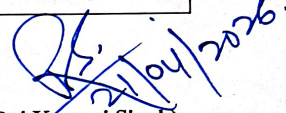
(ii) Case at Sl.No.28: COCOARICH AGRI LLP

Case No.	28 / NC/6/MEET/Mar/202526/21				
Case Status	Case Approved				
Party Name	COCOARICH AGRI LLP				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026				
HQ File Number	HQRNORM APPLY 00002302AM26				
RA File Number	NA				
Licence No and Date	0711013765/25/02/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No.	Import Item Name	Quantity (KGS)
1.	INSTANT DRINKING CHOCOLATE POWDER (HSN 18069040)	83333.33Kgs	1.	ALKALISED COCOA POWDER FAT REDUCED 10 TO 12 PERCENTAGE FAT (HSN 18050000)	15000.0Kgs
RA may take subsequent consequential action accordingly.					

(ii) Case at Sl.No.36: COCOARICH AGRI LLP

Case No.	36 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved

Party Name		COCOARICH AGRI LLP			
Meeting Number and Date		NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026			
HQ File Number		HQRNORM APPLY 00002462AM26			
RA File Number		07AX04000774 AM26			
Licence No and Date		0711015255/01/08/2025			
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No.	Import Item Name	Quantity (KGS)
1.	INSTANT DRINKING CHOCOLATE POWDER (HSN 18069040)	88889.0Kgs	1.	ALKALISED COCOA POWDER FAT REDUCED 10 TO 12 PERCENTAGE FAT (HSN 18050000)	16000.0Kgs
RA may take subsequent consequential action accordingly.					


(Raj Kumari Singh)
Dy.DG, DGFT